

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3220
ANSWERED ON:12.12.2012
VIOLATION OF RTE ACT
Choudhary Shri Bhudeo;Singh Shri Radha Mohan

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has reviewed the decision of the Delhi High Court in which violation of the Right to Education Act, 2009 and the admissions by Kendriya Vidyalayas have been found illegal;
- (b) if so, the details of the action taken by the Government against the schools and their management; and
- (c) the details of the steps being taken for the compliance of the Right to Education Act, 2009?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (c) The Kendriya Vidyalaya Sangathan has decided to reframe the Admission Guidelines from the Academic Year 2013-14 onwards, taking into consideration the decision of the Delhi High Court with regard to the implementation of the Right to Education Act, 2009.